## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## **ORDER SHEET**

## **ORDERS OF THE TRIBUNAL**

26.07.2012

OA No. 499/2012

Mr. C.B. Sharma, Counsel for applicant.

The applicants have filed this OA praying therein that the respondents may be directed to assign them notional date of promotion as SDE w.e.f. 23.01.2002 at par with the promotees under 75% quota as extended to similarly situated employees with all consequential benefits. The applicants have also prayed that the respondents be directed to allow notional fixation of pay with due increments with all consequential increments. Learned counsel for the applicants submits that although some of the applicants have also made a representation in this regard but the same are pending for consideration. Learned counsel for the applicant further submits that the applicants may be permitted to file a fresh representation for redressal of the their grievances to the competent authority.

Having heard the learned counsel for the applicants and on perusal of the documents on record, we are of the view that the applicants are at liberty to file a fresh representation before the competent authority within a period of 15 days. In case such a representation is filed within the aforesaid period, in that eventuality, the respondents are directed to decide the representation of the applicants expeditiously but not beyond the period of three months from the date of receipt of a copy of the representation filed by the applicants.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order

(Anil Kumar)

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Member (A)

(Justice K.S.Rathore) Member (J)

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